

(2020) 07 JH CK 0053

In the Jharkhand High Court

Case No : Civil Miscellaneous Petition No. 968 of 2019

Md. Barik Ansari And Ors

APPELLANT

Vs

State of Jharkhand And Ors

RESPONDENT

Date of Decision : 10-07-2020

Acts Referred:

Citation : (2020) 07 JH CK 0053

Hon'ble Judges : Sujit Narayan Prasad, J

Bench : Single Bench

Advocate : Ram Lakhan Yadav, R.K. Saha

Final Decision : Disposed Of

Judgement

The matter has been heard through video conferencing with the consent of the learned counsel for the parties. They have no complaint about any audio and visual connectivity.

The instant civil misc. petition has been filed for restoration of W.P.(C) No.5969 of 2018 to its original file which stood dismissed for nonprosecution on 11.10.2019.

The other side has been represented by Mr. R. K. Saha, learned counsel for the opposite parties.

Learned counsel for the petitioner has submitted that the writ petition being W.P. (C) No.5969 of 2018 has been dismissed for non-prosecution on 11.10.2019.

Mr. R. K. Saha, learned counsel for the opposite parties has raised no objection rather he has fairly submitted that the writ petition may be restored to its original file so that the matter may be heard and decided on merit.

This Court, after having heard the learned counsel for the parties and considering the submissions advanced on their behalf and reason assigned in the petition, deem it fit and proper to restore the writ petition being W.P.(C) No.5969 of 2018 to its original file.

In view thereof, the writ petition being W.P.(C) No.5969 of 2018 is restored to its original file.

In the result, the instant civil misc. petition stands disposed of.

Learned counsel for the petitioner undertakes to remove the defects within three weeks from today.